

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 95(ND)2016**  
**CA. NO.**

**CORAM:**


**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

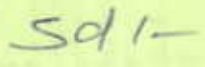
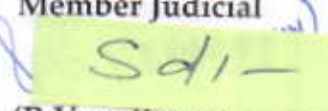
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2016**

**NAME OF THE COMPANY: M/s. Ram Avtar Agarwal & Ors. V/s. M/s. Arcadia Realty Pvt.  
Ltd. & ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	P. Nageah	} Adv.	P.R.	
2.	ASHUTOSH GULTA			
3.	MR. ARUN SAXENA	ADV	Res.No. 1	Nalini
4.	MS. NALINI	ADV		
ORDER				

The Bench Officer has informed <sup>that</sup> this case now falls within the territorial jurisdiction of the Allahabad Bench. The files be sent to the concerned Bench. The parties are directed to be present before the Allahabad Bench on 07.09.2016.

  
(Ina Malhotra)  
Member Judicial  
  
(R. Varadharajan)  
Member Judicial

At this stage, a request for change of date is being made by Id. Counsel for the petitioner on the ground that the senior counsel would not be available on 07.09.2016.

CONTD/-.....

He submits that he has already taken consent from the respondent's counsel. The date is accordingly fixed for 12.09.2016, for the parties to appear at Allahabad bench. Ld. Counsel for the petitioner shall communicate the same to the respondent's counsel in writing.